

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT – II)

Item No. 308
(IB)-334(ND)2018
New IA-442/2024

IN THE MATTER OF:
Ranajit Das & Ors.

... **Applicant/Petitioner**

Versus

M/s. Msx Mall Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 06.02.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP

**: CA Anil Kumar Jain, RP with Adv Abhishek
Anand and Advocate Yogesh Bihani, Adv. Shah**

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-442/2024: Issue notice to the Respondent returnable on 26.02.2024. The Applicant undertakes to serve notice upon the Respondent through all modes viz. registered post, speed post and E-mail. Affidavit of service be filed within one week. Reply, if any, may be filed by the Respondent within one week from the date of receipt of the notice. Rejoinder, if any, may be filed before the next date of hearing.

List the matter on 26.02.2024.

Sd/-
(ATUL CHATURVEDI)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)